

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-116
IB-613(ND)/2020

IN THE MATTER OF:

M/s. India Aluminium Trading Company
Vs.
J.P. Engineers Private Limited

...OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 13.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:


For the Applicant/OC :
For the Respondent/CD :
For the Intervener :

ORDER

Counsel for the Operational Creditor is present and submitted that vide Order dated 26.2.2020, the CIR Process has been initiated against the Corporate Debtor viz. **JP Engineers Private Limited** and the Operational Creditor has already filed the claim before the I.R.P.

In view of it, the Counsel for the Operational Creditor prayed to withdraw the Petition with the liberty to revive the same in the event of compromise with other Creditors or setting aside the CIRP order in appeal. Liberty prayed for is granted. The Petition is **dismissed as withdrawn.**


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

Surjit